

SUPREME COURT OF INDIA

Bhagwan Bala Mahanavar

Vs.

Sandipan Laxman Shinde

C.A.Nos. ... of 2002

(R. C. Lahoti and P. Venkatarama Reddi JJ.)

29.01.2002

ORDER

The Text below is only a summarized version of the order pronounced

Suit filed for specific performance of an agreement to sell and a supplementary agreement. High Court in second appeal came to conclusion that there was no substantial question of law. On appeal Supreme Court set aside Order of High Court as on basis of facts and circumstances substantial question of law arises.